

Export of Railway Bogies, Locomotives

267. SHRI SUBODH HANSDA : Will the MINISTER OF RAILWAYS (RAIL MANTRI) be pleased to state :

(a) whether Indian Railways are exporting Railway equipments such as Coaching bogies, locomotives ;

(b) if so, to which countries and the details of equipments exported ;

(c) whether the country is self-sufficient in the matter of export of the above equipments ; and

(d) the further steps being taken to increase the export of the above equipments ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) (SHRI HANUMANTHAIYA): (a) and (b). Indian Railway Production Units have exported coaching bogies to Burma, Thailand and Taiwan ; boilers to Burma and locomotive components to Syria, Nigeria and Canada. An order for the supply of 113 coaches to Taiwan is under execution. No locomotive has so far been exported.

(c) Export is regulated within the existing capacity keeping in view the requirement of Indian Railways.

(d) Foreign enquiries are studied and quotations sent wherever feasible.

Achievements of 11-Point Programme for Improvement of Railways

268. SHRI A.P. SHARMA : Will the MINISTER OF RAILWAYS (RAIL MANTRI) be pleased to state :

(a) the position of the 11-point Programme initiated by the former Railway Minister for the improvement in the working of the Railways ; and

(b) the pace of implementation of this programme and the savings Railways have made due to the implementation of this programme ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) (SHRI HANUMANTHAIYA): (a) and (b). The implementation of the Eleven Point Programme continues to receive sustained attention of the Railway Administrations.

While savings have been effected as a result of various drives initiated under the Eleven Point Programme, it is not possible to precisely evaluate them in terms of money.

Demand from States for getting Powers of Licensing

269. SHRI G. VISWANATHAN : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) whether there is a demand from States that they should be given certain powers of Licensing ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATES IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MATRALAYA MEN RAJYA MANTRI) (SHRI GHANSHYAM OZA) : (a) and (b). The view has been expressed by one State Government that the grant of industrial licences should be decentralised. Considering all the aspects involved, such as the need for accelerated growth, reduction of regional imbalances, prevention of concentration of economic power, the proper channelisation of scarce resources, including capital and foreign exchange into directions most beneficial for the economy of the country as a whole, the problems of industrial development and licensing have necessarily to be considered and tackled from a national perspective by the Central Government. The views of State Governments are, however, given due consideration in the formulation of policies and in the process of industrial licensing.

Demand from Judiciary for Power of Judicial Review

270. SHRI G. VISHWANATHAN: Will the MINISTER OF LAW AND JUSTICE

(VIDHI AUR NYAYA MANTRI) be pleased to state

(a) whether there is a demand from Judiciary that they should have the power of Judicial Review ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (VIDHI AUR NYAYA MANTRALAYA MFN RAJYA MANTRI) (SHRI NITIRAJ SINGH CHAUDHARY) (a) and (b) Shri J C Shah, former Chief Justice of India, while delivering the third Dorab Tata Memorial Lecture in New Delhi on 15th April, 1971, is reported to have made certain observations regarding Judicial review while explaining the role of Judiciary under the Constitution. The Constitutional position being quite clear there is no question of any demand from the Judiciary in this regard

काम के घटों के दौरान लखनऊ नई दिल्ली मेल के कडकटरो की अनुपस्थिति

271. श्री विभूति मिश्र क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या लखनऊ नई दिल्ली मेल के तीसरी श्रेणी के शयनयानों (दो या तीन व्यक्तियों वाले) में ड्यूटी पर तैनात कडकटर यात्रा के लगभग सारा समय अनुपस्थित रहने हैं,

(ख) यदि हा, तो क्या इसके परिणामस्वरूप सारी यात्रा के दौरान इन शयनयानों में अनधिकृत व्यक्तियों का प्रवेश होता रहता है जिससे इन यानों में यात्रा के लिए अधिकृत यात्रियों की सुरक्षा पर प्रभाव पड़ता है, और

(ग) यदि हा, तो सरकार का इस संबंध में क्या कार्यवाही करने का विचार है ?

रेल मंत्री (श्री हनुमन्तैया) (क) और (ख) जी नहीं, सिवाय ऐसे कुछ भीको

के, जबकि कर्मचारी ने ऐन मौके पर बीमार होने की सूचना दी हो। ऐसे मामले में इत यानों की देखभाल करने के लिए चल् टिकट परीक्षक/गार्ड को प्रतिनियुक्त किया जाता है।

(ग) यह सुनिश्चित करने के लिए कि कोई भी शयनयान बिना चल् टिकट परीक्षक/परिचर के न चलाया जाय, उत्तर रेल प्रशासन को हिदायत जारी कर दी गयी है। रेल प्रशासन से बारम्बार अचानक जाच कराने के लिए भी कहा गया है ताकि यह सुनिश्चित हो जाय कि इन अनुदेशों का कड़ाई से पालन हो रहा है और ड्यूटी पर तैनात कर्मचारी अपने कर्तव्यों का मन्तोषज्ज्वल रूप से पालन कर रहे हैं।

दिल्ली तथा लखनऊ के बीच दिन में एक गाड़ी का चलाया जाना

272 श्री विभूति मिश्र क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दिल्ली और लखनऊ के बीच एक रेलगाड़ी चलाने का प्रस्ताव है जो दिल्ली में प्रातःकाल चल् कर लखनऊ दिन में ही पहुँच जाय,

(ख) यदि हा, तो ऐसी ट्रेन किस तिथि से चलाये जाने की संभावना है, और

(ग) यदि भाग (ख) का उत्तर नकारात्मक है तो उसके क्या कारण हैं ?

रेल मंत्री (श्री हनुमन्तैया) (क) और (ख) जी हाँ, लखनऊ और फजाबाद के रास्ते दिल्ली और वाराणसी के बीच इस मार्ग की कुछ वर्तमान गाड़ियों को मिलाकर दिन के समय, एक तेज गाड़ी चलाने का प्रस्ताव विचाराधीन है। इसके लिए अपेक्षित अतिरिक्त टर्मिनल सुविधाओं का विकास किया जा रहा है और उनके लगभग एक वर्ष के अन्दर पूरा हो जाने की संभावना है।

(ग) सवाल नहीं उठता।